

I/6

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH

ORIGINAL APPLICATION NO. 113/2007
DATE OF DECISION : THIS IS THE 5TH JULY, 2007.

CORAM :

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER

Babu Singh S/o Shri Bhan Singh aged 41 years, resident of Village Chuk Kaluwallah, District Sriganganagar, Valveman in the office of Garrison Engineer, MES, Sriganganagar.

.....Applicant.

By Mr. Vijay Mehta, counsel for the applicant.

Versus

1. Union of India through the Secretary to the Government
Ministry of Defence, Raksha Bhawan, New Delhi.
2. Commander Works Engineer, MES (Army), Sriganganagar.

.....Respondents.

ORDER (ORAL)
[BY KULDIP SINGH, VICE CHAIRMAN]

Heard the learned counsel for the applicant.



The applicant has filed this Original Application under Section 19 of the
Administrative Tribunals act, 1985, praying for the following relief(s) :-

"The applicant prays that the respondents may kindly be directed to promote
the applicant on the post of Fitter Pipe treating his case at par with Sagar
Mal and Bajrag Lal."

3. The main grievance of the applicant in this case is that his junior(s) has been promoted vide Annex. A/1 dated 26.2.2007 whereas, the applicant, being the senior, has been ignored. The applicant stated that he has moved certain representation(s) which have not yet been answered by the respondents till date. So keeping in view the facts and circumstances of the case, we feel that this O.A. can be disposed of at this stage directing the respondents to dispose of the representation(s) filed by the applicant by passing a reasoned and speaking order. This exercise shall be done within a period of two months



from the date of receipt of a copy of this order. However, if any grievance is left after passing the order by the department, the applicant would be at liberty to approach this Tribunal if he is so advised.

4. No orders as to cost.

R.R.Bhandari

(R.R.Bhandari)
Adm.v. Member

Kuldeep Singh

(Kuldeep Singh)
Vice Chairman

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Vocal

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NO. 13360134
Dt:- 26.7.2

Part II and III destroyed
in my presence on 4.6.14
under the supervision of
Section Officer as per
order dated 26/3/2014

Section Officer (Records)